

Parliamentary constituency was a little less than two lakhs (194,661).

(b) and (c). It will be possible to say whether this so-called disparity has increased during the last three years only on the completion of the current revision of the electoral rolls of the parliamentary constituencies in the Union territory of Delhi.

(d) The next delimitation and readjustment of parliamentary constituencies, as well as metropolitan council constituencies will be possible only after the population figures of the 1971-census are published. Therefore, the newly delimited constituencies on the basis of 1971-census figures will be available only at the time of the 1977 General Election.

SETTING UP OF BANNED INDUSTRIES IN SMALL SCALE SECTOR

*755. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government allow any entrepreneur to set up an industry in large-scale sector which has been placed by them on the 'Rejection list' after taking into consideration all the pros and cons;

(b) if so, the circumstances in which it could be allowed and the policy being pursued in this regard;

(c) whether it is a fact that many entrepreneurs have set up such banned industries in small-scale sector circumventing the ban imposed on such industries in large-scale sector;

(d) if so, the steps taken by Government to prevent entrepreneurs in setting up banned industries in small-scale sector; and

(e) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir.

(b) Does not arise.

(c) to (e). There is no legal provision to prevent the setting up of a small scale unit in banned industries. If such units are set up, they are not given Government assistance by way of imported raw materials and components or indigenous scarce raw materials etc.

EXPANSION OF ALLOY AND STEEL PLANT, DURGAPUR

*756. SHRI VASUDEVAN NAIR: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that Government have decided to expand the Alloy and Steel Plant at Durgapur;

(b) if so, what are the proposed schemes;

(c) whether there is any proposal to have foreign collaboration for this purpose; and

(d) if so, the names of countries approached by Government so far?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT):

(a) to (d). Expansion of Alloy Steel Plant at Durgapur is currently under the consideration of the Government. There is not proposal for any foreign collaboration although import of some machinery may be necessary. No country has been approached by Government.

LEGISLATION TO REPLACE OLD BRITISH STATUTES AFFECTING CHRISTIANS IN INDIA

*757. SHRI BENI SHANKER SHARMA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the affairs of the Indian Christians in India are still regulated by the old British laws;

(b) whether it is also a fact that in its Fifth Report, the Law Commission of India referred to the subject in respect of which legislation by Parliament appeared to be *prima facie* necessary in order to replace the British Statutes;

(c) if so, why even after twenty-two years of Independence no steps have been taken to replace the old out-dated and anti-national laws affecting the Christians in India; and

(d) whether Government will fix a target date by which a suitable legislation could be put before Parliament to replace the colonial British laws?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) The